

Commission for the year 1966-67 together with the Audited Accounts under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.

[Placed in Library. See No. LT-1591/68.]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

SHRI D. ERING : On behalf of Shri Annasahib Shinde, I beg to lay on the Table :—

1. A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities, Act, 1955 :—

(i) G.S.R. 1384 published in Gazette of India dated the 18th July, 1968 making certain amendment to G.S.R. 914 dated the 10th June, 1966.

(ii) The Indian Maize (Temporary Use in Starch Manufacture in Gujarat) Amendment Order, 1968, published in Notification No. G.S.R. 1422 in Gazette of India dated the 26th July, 1968.

2. A copy of Notification No. G.S.R. 1396 published in Gazette of India dated the 27th July, 1968 making certain amendment to G.S.R. 1842 dated the 24th December, 1964 under section 12A of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-1592/68.]

12.29 HRS.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir I have to report the following messages received from the Secretary of Rajya Sabha :—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 31st July, 1968, agreed without any amendment to the Border Security Force Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 24th July, 1968."

(ii) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 1st August, 1968, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya

Sabha do join in the Joint Committee of the Houses on the Union Territories (Separation of Judicial and Executive Functions) Bill, 1968. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

Motion

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for the separation of judicial and executive functions in Union territories, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee :—

1. Shri P. Abraham
2. Shri M. Vero
3. Shri S. Krishna Mohan Singh
4. Shrimati Satyawati Dang
5. Kumari Shanta Vasishth
6. Shri I. K. Gujral
7. Shri Syed Ahmed
8. Shri Golap Barбора
9. Dr. Bhai Mahavir
10. Shri M. Ruthnaswamy
11. Shri A. P. Chatterjee."

BUSINESS ADVISORY COMMITTEE
TWENTY-FIRST REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : I beg to move :

"That this House agrees with the Twenty-first Report of the Business Advisory Committee presented to the House on the 2nd August, 1968."

MR. SPEAKER : The question is :

"That this House agrees with the Twenty-first Report of the Business Advisory Committee presented to the House on the 2nd August, 1968."

The motion was adopted.

12.30 HRS.

BANKING LAWS (AMENDMENT)
BILL

MR. SPEAKER : The House will now take further consideration of the Banking Laws (Amendment) Bill. We have already taken 2 hours on the points of order and all that. The time allotted was 5 hours.